

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SRI BALAJI FOREST PRODUCTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Banger Tech Private Limited
2.	Date of incorporation of corporate debtor	21 st March 2014
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs – RoC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900WB2014PTC201262
5.	Address of the registered office and principal office (if any) of corporate debtor	Vill-Baneswarpur P.O-Hasimnagar Baneswarpur Parganas South WB 743513
6.	Insolvency commencement date in respect of corporate debtor	25 th November 2021
7.	Estimated date of closure of insolvency resolution process	24 th May 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Aditya Kumar Tibrewal IBBI/IPA-001/IP-P00743/2017-2018/11249
9.	Address and e-mail of the interim resolution professional, as registered with the Board	7C, Kiran Shankar Roy Road, Hasting Chamber, Basement, Kolkata -700 001 adityatibre@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	7C, Kiran Shankar Roy Road, Hasting Chamber, Basement, Kolkata -700001 Email – cirp.btpl@gmail.com
11.	Last date for submission of claims	9 th December 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms may be downloaded from the following web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Banger Tech Private Limited** on 25th November 2021.

The creditors of **Banger Tech Private Limited**, are hereby called upon to submit their claims with proof on or before 9th December 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Aditya K. Tibrewal

Date: 28/11/2021

Place: Kolkata

Aditya Kumar Tibrewal

Interim Resolution Professional

IBBI/IPA-001/IP-P00743/2017-2018/11249